

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
(DEPARTMENT OF COMMERCE)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 682**  
ANSWERED ON 25/07/2025

**REPLACEMENT OF MEIS**

682. SHRI AYODHYA RAMI REDDY ALLA:

Will the Minister of Commerce and Industry be pleased to state:

- (a) The rationale for replacing the existing Merchandise Exports from India Scheme (MEIS), considering that India had already appealed against the finding of the World Trade Organisation (WTO) Panel in 2019 against MEIS;
- (b) whether it is a fact that the European Union (EU) and the United States (US) have imposed Countervailing Duties (CVD) against India in response to the Remission of Duties and Taxes on Exported Products (RODTEP) scheme, if so, the reasons given by them for doing so; and
- (c) The specific products on which the CVDs have been imposed?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY  
(SHRI JITIN PRASADA)

(a) Merchandise Exports from India Scheme (MEIS), which was operational for exports from 01.04.2015 to 31.12.2020, was a scheme to offset infrastructural inefficiencies and associated costs. Remission of Duties and Taxes on Exported Products (RoDTEP) Scheme, which is a duty remission scheme, is not a replacement scheme to MEIS, and both the schemes operate on different principles, and there is no correlation between the two schemes. The US had challenged the MEIS at WTO in DS541. The appeal filed by India against the said Panel report stands withdrawn, and the dispute stands terminated, following the notification of a mutually agreed solution by India and the US.

(b) & (c) European Union (EU) and the United States (US) have imposed Countervailing Duties (CVD) on certain products against India. The list of such items is enclosed in the Annexure attached. While imposing CVD, it has been stated that there is a need for a reasonable and effective system to verify the inputs consumed, their quantities, and the indirect taxes imposed on them.

**ANNEXURE**

**Statement referred to in reply of part (b) & (c) of Rajya Sabha Unstarred Question No.682 for answered on 25/07/2025**

**Table A: Items on which Countervailing Duty (CVD) has been imposed by US**

<b>S. No.</b>	<b>Product</b>
1	PET
2	Carbazole Violet Pigment
3	Line Paper Product from India
4	Off the road tires
5	Finished Carbon Steel Flanges
6	Forged Steel Fluid End Blocks
7	CAAS
8	Granular Polytetrafluoroethylene Resin
9	Organic soybean meal
10	Sodium Nitrite
11	Paper File Folders
12	Non-Refillable Steel Cylinders
13	Paper Shopping Bags
14	Frozen Warmwater Shrimp from India
15	2,4 Dichlorophenoxy acetic acid
16	Melamine
17	Epoxy Resin
18	Ceramic Tiles
19	High Chrome Cast Iron Grinding Media From India
20	Hexamine
21	Empty hard Capsules
22	Overhead Door Counterbalance Torsion Springs From India

**Table B: Items on which Countervailing Duty (CVD) has been imposed by EU**

<b>S. No.</b>	<b>Product</b>
1	Optical fibre cables
2	Graphite electrode systems

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